

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 365/MP/2025

Subject : Petition under Section 79(1)(a)&(f) of the Electricity Act, 2003 seeking acknowledgement and declaration of increase in rate of Goods and Service Tax and subsequent increase in Usage Charges for 1990 MW Solar Projects is a Change in Law event in terms of Article 10 of the Power Usage Agreements.

Petitioner : NTPC Limited (NTPC) and Anr.

Respondent : Indian Renewable Energy Development Agency Limited and Ors.

Date of Hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri S. Venkatesh, Advocate, NTPC
Shri Vineet Kumar, Advocate, NTPC
Shri Manav Bhatia, Advocate, NTPC
Shri Aditya Singh, Advocate, MPPCML
Shri D Abhinav Rao, Advocate, Telangana Discoms
Shri Abhishek Das, Advocate, Telangana Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the matter has already been argued and the Petitioner, in compliance with the previous Record of Proceedings, has also filed its written submission.

2. The learned counsel for Respondent Nos. 2 & 3, Telangana DISCOMs, sought more time to file their written submissions in the matter.
3. The learned counsel for the Respondent, MPPMCL, submitted that MPPMCL has already filed its reply in the matter.
4. Keeping in view that some of the beneficiaries/Respondents have neither entered an appearance nor have they filed any reply, the Commission deemed it appropriate to permit all the Respondents, as a last opportunity, to file their written submissions, if any, within two weeks with a copy to the Petitioner, who may also file its written submissions thereon, if any, within two weeks thereafter.
5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

